

**FORM**  
 (see regulation 3 of Warehoused Goods (Removal) Regulations, 2016)  
 Form for transfer of goods from a warehouse (in terms of section 67 or section 69 of the Customs Act, 1962)

**Part-I**

Import details	Details of warehousing		Goods					Purpose of removal	
			Description of goods.	Description and No. of packages.	Marks and numbers on packages	Weight and quantity.	Value.	Deposit in another warehouse (Furnish warehouse code and address).	For export by air/sea/land/post (Furnish details of customs station)
Bill of Entry No. and date.	Warehouse code and address.	Bond No. and date.	(4)	(5)	(6)	(7)	(8)	(9)	(10)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

Signature of the owner of warehoused goods.  
 officer.  
 Full name:  
 Telephone No.

Permission of the Bond  
 (Signature with seal)

**Part-II**

Details of despatch of goods				Details of receipt of goods			Remarks
Date and time of removal.	Registration No. and details of means of transport.	Container No. (if applicable.)	One-time-lock No.	Date and time of receipt at the warehouse or customs station.	Whether Registration No. of means of transport is matching with despatch?	Whether the one time lock is found intact?	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)

Signature and stamp of Licensee (Warehouse keeper) / Bond Officer.  
 place of despatch)

Signature and stamp of Licensee (Warehouse keeper) / Bond (at the  
 Officer / Proper Officer (at the place of receipt)

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(Temsunaro Jamir)  
 Under Secretary to the Government of India